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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.A. 413/2020, CRL.M.(BAIL) 875/2023

GEETA ARORA @ SONU PUNJABAN

..... Appellant

Through: Mr. Adit S. Pujari, Mr. Gautam and
Ms. Aparajita Sinha, Advocates.

versus

THE STATE (NCT) OF DELHI

..... Respondent

Through: Mr. Utkarsh, APP for the State with SI
Satwant Singh, PS: Crime Branch.

CORAM:

HON'BLE MR. JUSTICE SAURABH BANERJEE

ORDER

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10.07.2023

CRL.M.(BAIL) 875/2023 (suspension of sentence)

1. By way of the present application, the applicant/appellant seeks the following prayers:

“a) Suspend the Sentence on the Appellant/ Applicant imposed vide Order dated 22.07.2020 passed by the Ld. ASJ-04, South West District, Dwarka Courts in Sessions Case No. 190/2018 titled as “State v. Geeta Arora @ Sonu Punjaban & Anr.” arising out of FIR No. 104/2014 registered at PS: Najafgarh, Delhi for a period of three months on conditions as deemed suitable by this Hon’ble Court;”

2. The present application though has been filed on two grounds namely, that the applicant has suffered a miscarriage and needs medical attention as also medical intervention to undergo IVF/ other fertility treatments and that



applicant's son, who is cared for solely by the aged mother of the applicant, has exams scheduled from 07.07.2023 onwards and her presence would ensure that he studies properly for the exams, learned counsel for the appellant at this stage has limited his arguments to the reasons concerning the appellant's son and his exams commencing from 07.07.2023.

3. The record reveals that in the past, the sentence of the appellant was suspended twice and she was granted interim bail on three different occasions. On all such occasions, the appellant has duly surrendered in accordance with the conditions stipulated therein and even during such suspension and bail, nothing illegal was attributed to her.

4. In view of the fact that the applicant's son requires guidance and support as he is to sit for the ongoing examinations and considering the past conduct of the applicant, this Court considers it fit that the sentence of the applicant be suspended. Accordingly, the sentence of the applicant is suspended for a period of seven days from the date of her release on the following terms and conditions:

(I) The applicant shall furnish a personal bond with one local surety in the sum of Rs. 20,000/- each, to the satisfaction of the Jail Superintendent.;

(II) The applicant shall provide her mobile number to the Investigating Officer (IO) concerned, which shall be kept in working condition at all times. The applicant shall not switch off, or change the same without prior intimation to the IO concerned, during the period of suspension of sentence.;

(III) The applicant will furnish her permanent address to the IO and in case she changes her address, she will inform the IO concerned and



this Court also.;

(IV) The applicant shall appear before the Court as and when the appeal is taken up for hearing.;

(V) The applicant shall not leave the country and if the applicant has a passport, she shall surrender the same to the Jail Superintendent.;

(VI) The applicant shall not be in the vicinity of the prosecutrix or any of her family members.;

(VII) The applicant shall not indulge in any act or omission that is unlawful or that would prejudice the proceedings in pending cases, if any.

5. Accordingly, the application is disposed of.

CRL.M.(BAIL) 422/2022

6. List on the date already fixed i.e. 19.07.2023.

SAURABH BANERJEE, J

JULY 10, 2023/So